



2026:AHC:19772

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 157 of 2026

Sitapati

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhagwan Dutt Pandey, Sapana Devi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief :-

"Issue a writ, order or direction in the nature of mandamus commanding to the respondent no.2 i.e. Settlement Officer of Consolidation Gorakhpur, District-Gorakhpur to decide the case bearing Case No.1143 of 2023 computerized case no. 202354053100001143 (Sitapati Vs. Asman) under section 11(1) of U.P. Consolidation of Holdings Act, pending in the court of respondent no.2, since 12.07.2023 within a stipulated period fix by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to the Settlement Officer of Consolidation (Respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from

the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 29, 2026
VR